

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

**Item No. 01
CP No. (IB)- 27/9/JPR/2023
Under Section 9 of IBC, 2016**

In the matter of:

M/s Nu-Chem Oils Pvt. Ltd. ... Operational Creditor

Versus

M/s Lokesh Oil Mill Pvt. Ltd. ... Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

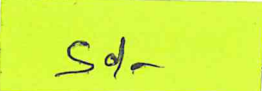
Present Through Video Conferencing: -

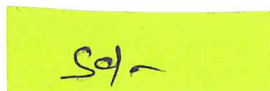
For the Operational Creditor : Hemant Kothari, Adv.

For the Corporate Debtor : Supriya Saxena, Adv.

ORDER

Heard Mr. Hemant Kothari, Adv. appearing on behalf of the Petitioner. Ms. Supriya Saxena, Adv. appearing on behalf of the Respondent. An affidavit vide Diary No. 1586/2024 dated 28.06.2024 has been filed by the Petitioner for taking on record some additional documents. Copy of the same has been furnished to the learned counsel for the Respondent who seeks to respond to the affidavit. Response, if any, may be filed within 10 days with an advance copy to the opposite counsel. List the matter on 05.08.2024.


(Rajeev Mehrotra)
Technical Member


(Deep Chandra Joshi)
Judicial Member

July 01, 2024